

**GOVERNMENT OF INDIA
COAL
LOK SABHA**

UNSTARRED QUESTION NO:5918
ANSWERED ON:04.05.2005
EMPLOYMENT ON COMPASSIONATE GROUND
Pathak Shri Brajesh

Will the Minister of COAL be pleased to state:

- (a) the number of cases pending for employment on compassionate ground and disbursing of compensation to the dependents of the deceased labourer of different coal companies during each of the last three years, year-wise and company-wise;
- (b) the reasons for delay in appointment on compassionate ground and disbursing of compensation;
- (c) the time by which these cases are likely to be disposed of company-wise; and
- (d) the steps taken by the Government for early disposal of such cases?

Answer

THE MINISTER OF STATE FOR COAL (DR.DASARI NARAYANA RAO)

(a): 3841 cases are pending as on 31st March 2005 for granting employment on compassionate ground in Coal India Limited & its Subsidiary Companies, Company-wise details are given below:-

Eastern Coalfields Limited	2069
Bharat Coking Coal Limited	0381
Central Coalfields Limited	0829
Western Coalfields Limited	0174
South Eastern Coalfields Limited	0126
Northern Coalfields Limited	0013
Mahanadi Coalfields Limited	0042
North Eastern Coalfields	0200
Central Mine Planning & Design Institution Ltd.	0007

Monetary compensation as per NCWA provisions such as Life Cover Scheme, Compensation as per Workmen's Compensation Act, 1923 is computed and paid to the employee/dependents as the case may be in case of disablement or death arising out of and during the course of employment.

Statement showing the employment given on compassionate ground to the dependents of the deceased employees for the last three years by Coal India Limited and its Subsidiary Companies is given below:-

Year	No.of employment
------	------------------

2002-03	2420
2003-04	2708
2004-05	2262

However, providing employment on compassionate ground and payment of compensation to dependents of deceased employees is an ongoing & continuous process.

(b): Main reasons for delay are given below:

- i) Receipt of incomplete application,
 - ii) Variation in the name,age,relation etc.
 - iii) Claim by more than one dependent.
 - iv) Non-appearance of the dependent before the Committee on fixed date,
 - v) Belated claims,
 - vi) Cases sub-judice in various courts.
 - vii) Claim from female dependents who are being persuaded to accept monetary compensation.
- (c) &(d): All efforts are being made to dispose of the pending cases at the earliest. The claimants are being requested to submit the desired information wherever required to facilitate early settlement.